

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2014
CA No.



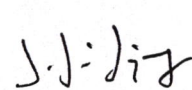
CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017

NAME OF THE PARTIES: Mr. Surendra Kumar Dalmia
V/s.
M/s. Minerva Dealers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
01	K. S. AIYAR	Adv. for Resp. Nos. 1, 3, 4, 6 & 8	
02	HAABIL VAMANUJAY i/b KHAITA N&CO	ADV for PETITIONER	
03	NIHAY DAVE & Co, SHANAY SHAH i/b BACHUBHAI MUNIM AND CO.	ADV. FOR RESPONDENTS	

ORDER

T.C.P No. 48/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. They again reiterated that Settlement amongst the Family Members is in progress.
3. By Consent adjourned to **5th July, 2017**.

sd/-

Dated: **26.04.2017**

M.K. Shrawat
Member (Judicial)